

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

(IB)-858/ND/2018

In the matter of:

M/s. Manit Steel

....**Applicant**

Vs.

Delco Infrastructure Projects Ltd.

...**Respondent**

Under Section: 9 of IBC.

Order delivered on 19.07.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant :

For the Respondent :

ORDER

Issue notice as to why the application for initiating the CIRP should not be admitted against the corporate debtor. Process dasti. In the meantime, the learned counsel for the applicant undertakes to file Form No. 2. For further consideration on 21.08.2018.

Sd/-

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Mukesh